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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the
Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 23rd April 1937.

No. 1766-R.—In exercise of the power conferred by section 1 of the Madras Irrigation Cess Act, 1865 (Madras Act VII of 1865), as amended by Act V of 1900, and Act II of 1913, the Governor of Orissa is hereby pleased to direct that the following amendments shall be made to the rules for the levy of water-cess for the irrigation of crops with water from the Dhimiri Nalo Bondho and Chanchra ghai (Joint) in Syrimalo village, hamlet of Latipada in the Aska taluk of the Ganjam district, published with Madras Government, Revenue Department

notification no. 174, dated the 20th June 1933, at pages 1034-35 of Part J of the *Fort St. George Gazette*, dated the 4th July 1933:—

AMENDMENT.

For rule 1 of the said rules, the following rule shall be substituted, namely:—

"1. When water from the Dhimiri-Nalo-Bondho and Chanchara ghai (Joint) is supplied or used for the regular irrigation of crops, water-cess shall be levied at the following rates, namely:—

Description of crop.	Rate per acre in respect of ryotwari dry, Manawari or inam dry lands.	Rate per acre in respect of inam wet lands.
1	2	3
	Rs. a. p.	Rs. a. p.
(I) For a first wet crop which ordinarily remains on the ground for not more than six months.	4 0 0	2 0 0
(II) For a second or third wet crop which ordinarily remains on the ground for not more than six months.	2 0 0	2 0 0
(III) For a first, second or third dry crop which ordinarily remains on the ground for not more than six months.	1 6 0	0 11 0
(IV) For a wet crop such as sugarcane, betel or plantain which ordinarily remains on the ground for more than six months.	6 0 0	4 0 0
(V) For a dry crop which ordinarily remains on the ground for more than six months.	2 2 0	1 1 0

Provided that when the water cannot be used for irrigation without raising it by baling or by means of a mechanical contrivance, a deduction of one-fourth of the said rates shall be made."

The 24th April 1937.

No. 1775—La-39-R.—In exercise of the powers conferred by section 48 (1) of the Land Acquisition Act, 1894 (Act I of 1894), the Government of Bihar and Orissa are pleased to withdraw from the acquisition of the land required to be taken by Government at the expense of the Puri District Board for construction of temporary crossing in the village of Pratapsasan, pargana Kothdesh, zila Puri, covered by Declaration no. 113C-R., dated the 5th February 1936, published at pages 111-112, Part II of the *Bihar and Orissa Gazette* of the 12th February 1936.

The 26th April 1937.

No. 1795—La-45-R.—Whereas it appears to the Government of Orissa that the land specified in the schedule below and situated in ^{226 Sutumusoro} taluk, Ganjam district, is needed for a public purpose, to wit, for constructing a road from Bellugunta to Gerada 2nd mile, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor hereby authorises the Revenue Divisional Officer, Ghumsur, his staff and workmen to exercise ^{227 Soropallie Nuvapollie} villages, Ghumsur

the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act the Governor appoints the Revenue Divisional Officer, Ghumsur, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District—Ganjam.

Taluk—Ghumsur.

Villages—226 Sutumusoro and 227 Soropallie Nuvapollie.

Description of land, wet or dry, inam or poramboke, with survey numbers.	Names of occupier or owner.	Boundaries of the land to be taken up.				Approximate extent to be taken up.	Whether waste or arable.
		North.	East.	West.	South.		
1	2	3	4	5	6	7	8
Government Manavari S. No. 147 part.	Pattadar and Enjoyer. Sri Balunkeshwaro Swami of Borogam. Pattadar.	144.9 part	146.1 part	147 part	146.1 part	0.24	Waste.
Naik Inam Manavari S. No. 56 part.	Ogadu Dolayi ... Enjoyer. Porusu Dolayi ... Pattadar.	56 part	56 part	49 part	62 part	0.23	Arable.
Government Manavari S. No. 12-4.	1. Artho Dolayi ... 2. Tarini Dolayi. 3. Kalu Swayi. 4. Gonga Dolayi being minor guardian no. 1. Artho Dolayi. Enjoyer. Tarini Dolayi. Pattadar.	13/8	203	13.5	67 and $\frac{37}{4}$	0.06	Do.
Government Manavari S. No. 12-5.	1. Ananta Padmanabha Patnaik. 2. Pratap Chandra Patnaik. Enjoyer. Pratap Chandra Patnaik. Pattadar.	13/2 and 3	13/6 209/1	13.2 and 3	67.1	0.22	Waste.
Government Manavari S. No. 12-6.	1. Tangudu Kasi Patro 2. Tangudu Sooru Patro. Enjoyer. Chouduri Podhano of Jhadobhumi. Pattadar and Enjoyer.	13/5 209/1	207 part	13/5	13/4	0.03	Arable.
Paik Inam Manavari S. No. 42 part.	Potito Jena ... Pattadar.	67	42 part	67	67	0.17	Do.
Government dry S. No. 209-1.	1. Ananta Basudebo Patnaik. 2. Sribocho Patnaik. 3. Pratap Chandra Patnaik. 4. Ananta Padmanabha Patnaik. Enjoyer. Ananta Basudebo Patnaik.	299	36, 206/1 and 2, 207 part.	35, 20, 209-2 and 13-2 and 5.	207 part.	0.78	Waste.

Description of land, wet or dry, inam or poramboke with survey numbers.	Names of occupier or owner.	Boundaries of the land to be taken up.				Approximate extent to be taken up.	Whether waste or arable.	
		North.	East.	West.	South.			
1	2	3	4	5	6	7	8	
Government Manavari S. No. 209-2.	Pattadar and Enjoyer. Sri Bocho Patnaik ...	209/1	209/1	18	209/1	0.68	Waste.	
Government Manavari S. No. 207 part.	Pattadar. 1. Tangudu Kasi Patro 2. Tangudu Sooru Patro Enjoyer. Choudari Padhano of Jhadobhumi.	206	207 part	13.6 and 209/1.	208	0.65	Arable.	
Government Manavari S. No. 233-1 part.	Pattadar and Enjoyer. Ananta Basudebo Patnaik.	238/3 part		239	238/1 part	35	0.08 Waste.	
Government Manavari S. No. 228-2 part.	Pattadar. 1. Jujesti Dass 2. Gundicha Dass. Enjoyer. Tangudu Lingaraju Patro, Bellugunta.	33 part		239	238/2 part	238/3	0.13 Do.	
Government Manavari S. No. 33 part.	Pattadar. 1. Jujesti Dass 2. Gundicha Dass. Enjoyer. Tangudu Lingaraju Patro, Bellugunta.	33 part		239	33 part	238/2 part	0.15 Do.	
						2.22		
		225 Soopalli Nuwapalli.						
Government Manavari S. No. 99-2 part.	Pattadar. Chinam Yequasu Patro of Bellugunta. Enjoyer. Vysyaraju Sooraya Raju, Berhampore.	99-2 part and 99/4.	99/4 and 173.	100/2 part	173 and 239 of Sutumuro.	0.14	Waste.	
Government wet S. No. 99-4.	Pattadar and Enjoyer. Vysyaraju Sooraya Raju, Berhampore.	101/5	172, 173, 176-5A.	99/2	99/2 part and 173.	0.14	Do.	
						0.28		

The 27th April 1937.

No. 1809—La.-47-R.—Whereas it appears to the Government of Orissa that the land specified in the schedule below and situated in the 187 Tamamayyapeta village, Parlakimedi taluk, Gaujam district, is needed for a public purpose, to wit, for further extension of the Parlakimedi-Gunupur Railway, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor here-
by authorises the 2nd Officer, Berhampur, his staff and workmen to exercise the powers

conferred by section 4(2) of the Act. Under section 3(c) of the same Act the Governor appoints the 2nd Officer, Berhampore to perform the functions of Collector under section 5-A of the Act

SCHEDULE.

District.	Taluk.	Village.	Description.	Name of owner.	Boundaries.				Approximate extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam	Parlakimedi.	Tammayyapeta.	27 A (Part) Dry Assessed.	Maharaja Sahib of Parlakimedi.	No. 324 Kottangi village.	27A part	No. 324 Kottangi village.	S. Nos. 32 to 35.	1 39
			27 B (Part) Dry Assessed.	Do.	27 C. proposed for acquisition.	33 part 24 and 35.	No. 324 Kottangi village.	27B part	1 11
			27 C (Part) Dry Assessed.	Do.	No. 324 Kottangi village.	S. No. 32 and 33 part.	S. No. 27B proposed for acquisition.	27C part	0 34 2 84
Whether waste or arable—Waste.									

The 27th April 1937.

No. 1810—La-46-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of Puri Municipality for a public purpose, viz, a sweeper's path in the village of Kundhaibentsahi, Puri Town, pargana Rahang zila Puri it is hereby notified that for the above purpose a piece of land measuring, 0.0049 acres, bounded on the—

North and East—By the mauza boundary of the Daitapara sahi and portions of plot nos. 2443, 2441, 2440, 2439, 2442, 2438, 2437 and 2436 of the mauza Kundhaibentsahi,

South and West—By portions of plot nos 2487, 1456 and 1427 of the mauza Kundhaibentsahi.

is required within the aforesaid village of Kundhaibentsahi.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of Collector of Puri.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 30th May 1937, before the Collector of Puri, will be considered.

The 25th April 1937.

No. 1792—La-4-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz, for the construction of a bridge over the Burrab river in mauzas Rurhia and Malauandpur, thana Jajpur nos. 4 and 22, pargana Jajpur, district Cuttack, it is hereby declared that for the above purpose two pieces of land measuring, more or less, 25.36 acres bounded on the—

Block A—(Mauza Rurhia).

(Measuring more or less 5.19 acres.)

North—By plot no. 1101,

East—By portion of plots nos. 1107/1232, 1107, 1098, 1108, 1109, 1110, 1121, 1119, 1118 and 1216,

South—By a portion of the boundary line between mauzas Rurhia and Malanandpur,

West—By portion of plots nos. 1216, 1118, 1119, 1121, 1110, 1111, 1109, 1109/1244, 1098, 1097 and 1099;

Block B—(Mauza Malanandpur).

(Measuring more or less 20.17 acres)

North—By a portion of plot no. 31/842 and a portion of the boundary line between mauzas Malanandpur and Rurhia,

East—By plot no. 33 and portion of plots nos. 121, 138, 148, 141 and 140,

South—By a portion of plot no. 111,

West—By portion of plots nos. 258, 147, 144, 148, 142, 148/833, 31 and 30;

are required within the aforesaid mauzas of Rurbia and Malanandpur.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

The plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack.

The 26th April 1937.

No. 1793—La-2-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Sambalpur District Council for a public purpose, viz., for the extension of the road side tank in the 6th mile of Sambalpur-Bargarh road, in the village of Sansinghari, pargana P. S. Sadr, zila Sambalpur, it is hereby declared that for the above purpose a piece of land measuring, more or less, 0.76 acre of standard measurement, consisting of plot nos. 498/1 (0.23), 499/1 (0.10), 500/1 (0.41), and 491/1 (0.02) bounded on the—

North—By plot nos. 499 and 500,

East—By plot no. 491,

South—By plot nos. 1226, 1225 and 492,

West—By plot nos. 499 and 498,

is required within the aforesaid village of Sansinghari.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur

The 26th April 1937.

No. 1794—La-13 R.—DECLARATION.—Whereas it appears to the Government of Orissa that lands are required to be taken by Government at the expense of the Cuttack District Board for a public purpose, viz., for the replacement of Gochar lands acquired for a new road from Agrahat to Ranchandrapur and Charbatia station approach road in mauzas Agrahat, Mangalpur, Sankarpur and Mangarajpur, pargana Dalijora, thana Cuttack, nos. 135, 136, 11 and 25, respectively, zila Cuttack, it is hereby declared that for the above purpose six pieces of land measuring, more or less, 3.31 acres bounded on the—

MAUZA AGRAHAT.

Block A (measuring more or less 0.22 acre).

North—By a portion of plot no. 3780,

East—By a portion of plot no. 3783,

South—By a portion of plot no. 3682,

West—By a boundary line between mauzas Agrahat and Bandala;

Block B (measuring more or less 0.18 acre).

North—By portions of plots nos. 2376 and 2386,

East—By portion of plot no. 2376,

South—By portion of plot no. 2388,

West—By portion of plot no. 2387;

Block C (measuring more or less 0.24 acre).

North, East and South—By portion of no. 2381,

West—By portion of plot no. 2379;

MAUZA MANGALPUR.

Block D (measuring more or less 0.45 acre).

North and East—By portion of plot no. 544,

South—By a boundary line between mauzas Mangalpur and Agrahat,

West—By plot no. 546;

MAUZA SANKARPUR.

Block E (measuring more or less 1.67 acres).

North—By plot no. 549,

East—By portion of plot no. 550,

South—By portion of plot no. 553,

West—By portion of plot nos. 554 and 1;

MAUZA MANGARAJPUR.

Block F (measuring more or less 0.55 acre).

North—By a portion of plot no. 560,

East—By a portion plot no. 531,

South and West—By portion of plot no. 540;

are required within the aforesaid mauzas of Agrahat, Sankarpur, Mangalpur and Mangarajpur.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

Plans of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack Collectorate.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

CORRIGENDUM.

The 22nd April 1937.

No. 5165—1H-3/37-A.—In notification no. 8773-A., dated the 17th December 1936, published at page 292, Part III of the *Orissa Gazette*, dated the 18th December 1936, substitute 19th October for 18th October against "Dashahara (Durga and Lakshmi Puja)" and in notification no. 8775-A., dated the 17th December 1936, published at pages 292-93 of the same *Gazette*, substitute 20th October for 19th October against "Dashahara".

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVT.
DEPARTMENT.

NOTIFICATIONS.

The 6th April 1937.

No. 1857—Ex-47/37-L.S.-G.—The following draft of rules which it is proposed to make in exercise of the powers conferred by sub-section (2) of section 8 of the Dangerous Drugs Act, 1930 (II of 1930), is published as required by sub-section (1) of section 36 of the said Act for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft will be taken into consideration on or after the 14th May 1937.

2. Any objection or suggestion which may be received in respect of the draft before the date specified will be considered by the Governor in Council.

Rules framed under the Dangerous Drugs Act.

The 1937.

No. —In exercise of the powers conferred by sub-section (2) of section 8 of the Dangerous Drugs Act, 1930 (II of 1930), the Government of Orissa are pleased to make the following rules:—

1. *Short title.*—These rules may be called the Orissa Dangerous Drugs Rules, 1937.

2. *Definitions.*—In these rules, unless there is anything repugnant in the subject or context,—

(a) “the Act” means the Dangerous Drugs Act, 1930;

(b) “Collector” means the chief officer in charge of the revenue administration of the district for the time being and includes any officer specially authorized by the Board of Revenue, Orissa, to exercise throughout the province or in any specified area therein all or any of the powers of a Collector under the rules;

(c) “Approved practitioner” means—

(i) any person registered as a medical practitioner under the Medical Act, 1858, and any Act of Parliament amending the same, or under any law for the registration of medical practitioners for the time being in force in any part of British India,

(ii) any person registered as a dentist under the Dentists' Act, 1878, and any Act of Parliament amending the same, or

- (iii) any person possessed of qualifications which render him eligible for registration as a medical practitioner or dentist, as the case may be, under the Medical Act, 1858, the Dentists' Act, 1878, and any Act of Parliament amending the same Acts, or under any law for the registration of medical practitioners or dentists for the time being in force in any part of British India, and approved by the Collector for the purpose of these rules, or of corresponding rules for the time being in force in any part of British India,
 - (iv) any person practising veterinary medicine and surgery who has obtained the diploma of a recognized veterinary institution,
 - (v) any other person engaged in medical, dental or veterinary practice and approved by the Commissioner of Excise for the purpose of these rules or of corresponding rules for the time being in force in any part of British India ;
- (d) "Dangerous medicinal drugs" means—
- (i) coca leaf,
 - (ii) coca derivatives,
 - (iii) medicinal hemp,
 - (iv) opium derivatives other than prepared opium, and
 - (v) notified drugs as defined in sub-clause (g) of this clause ;
- (e) "Licensed chemist" means a person who has obtained a licence under these rules for the sale on prescription of dangerous medicinal drugs and for the manufacture of medicinal opium or of preparations containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess ;
- (f) "Licensed dealer" means a person who has obtained a licence under these rules for the sale of dangerous medicinal drugs otherwise than on prescription, and for the manufacture of medicinal opium or of preparations containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess ;

- (g) "Notified drugs" means any narcotic substance other than coca derivatives, medicinal hemp and opium derivatives which the Governor-General in Council may, by notification in the *Gazette of India* made in pursuance of a recommendation under article 10 of the Geneva Convention, declare to be a manufactured drug ;
- (h) "Prescription" means a prescription given by an approved practitioner for the supply of any dangerous medicinal drug to a patient ;
- (i) "Transmission" means—
- (i) to import interprovincially into Orissa,
 - (ii) to export interprovincially out of Orissa, and
 - (iii) to transport within Orissa ;
- (j) "Form" means a form in the appendix to these rules.

3. *Manufacture*.—A licensed dealer or chemist may, subject to the conditions of his licence, manufacture medicinal opium or any preparation containing morphine, diacetylmorphine or cocaine from materials which he may lawfully possess under these rules.

4. *Possession*.—Any person may possess such quantity of dangerous medicinal drugs as has been at one time dispensed and sold to him for his own use in accordance with the provisions of rule 20 or of corresponding rules for the time being in force in any part of British India, outside Orissa subject in the case of coca leaves and coca derivatives to the maximum quantities noted below :—

Description of dangerous drugs.	Quantity for veterinary practice.	Quantity for other cases.
1	2	3
(a) Coca leaves ...	4 ounces ...	2 ounces.
(b) Crude cocaine ...	5 grains ...	10 grains except when certified in the same prescription to be required for purely surgical use or external application.

Description of dangerous drugs.	Quantity for veterinary practice.	Quantity for other cases.
1	2	3
(c) Ecgonine or all drugs synthetic or otherwise having a like physiological effect to cocaine.	5 grains	5 grains except when certified in the same prescription to be required for purely surgical use or external application.
(d) Cocaine	Do.	5 grains except when certified in the same prescription to be required for purely surgical use or external application.
(e) Preparations containing more than 0.1 per cent of cocaine.	The quantity of cocaine contained in the preparation should not exceed 10 grains.	Such quantity as shall be applicable to the class mentioned above to which the prescription belongs.

5. An approved practitioner may possess dangerous medicinal drugs for use in his practice but not for sale:

Provided that—

- (a) he shall keep an accurate record of his dealings in such practice,
- (b) such record shall be made available for inspection to an excise officer of and above the rank of Sub-Inspector.

6. An approved practitioner in charge of a hospital or dispensary authorized in this behalf by the Collector by an order made under rule 22 may possess dangerous medicinal drugs for use in the hospital or dispensary in such manner as may be specified by such order.

7. A licensed dealer or licensed chemist may possess in his licensed premises such quantity of dangerous medicinal drugs as may be specified in his licence.

8. A person to whom a pass has been granted under these rules for the transmission of dangerous medicinal drugs may possess such quantity of such drugs as may be specified in the pass.

9. *Transmission.*—Any person may transport or import interprovincially dangerous medicinal drugs which he may lawfully possess under rule 4.

10. An approved practitioner not in charge of a hospital or dispensary may, subject to rules 5, 16 and 17, import interprovincially any dangerous medicinal drugs under a pass obtained from the Collector or the Superintendent of Excise.

11. An approved practitioner in charge of a hospital or dispensary authorized in this behalf by the Collector by an order under rule 22 may, subject to rules 16 and 17, import interprovincially or transport within Orissa dangerous medicinal drugs for use in the hospital or dispensary on an indent countersigned by—

- (i) The Civil Surgeon of the district in which the hospital or dispensary is located or
- (ii) The Chief Medical Officer of the Railway administration concerned, if the hospital, or dispensary is maintained by any Railway, or
- (iii) The Director or Deputy Director of the Civil Veterinary Department or the officer of that Department in charge of a range, if the person importing or transporting is in charge of a veterinary hospital.

12. A licensed chemist or licensed dealer may, subject to rules 16 and 17, transmit dangerous medicinal drugs for *bona fide* medicinal purposes under a pass obtained from the Collector :

Provided that such a pass shall not be granted for the transmission of any such drug in a quantity exceeding the quantity of such drug which such chemist or dealer may possess in his licensed premises in accordance with his licence.

13. Nothing in these rules shall be deemed to permit the import interprovincially of any dangerous medicinal drugs, unless the rules for the time being in force relating to the export of such drugs in the Province or State from which the drugs are brought and the rules regulating transmission in any other Province or State through which the drugs pass, have been complied with.

14. A pass for export interprovincially can be issued only on production of a permit from the officer authorized by the rules in force in the place of destination to issue permits for the import of dangerous medicinal drugs.

15. A person may convey or cause to be conveyed dangerous medicinal drugs through Orissa in transit between any two parts of India other than Orissa, provided that—

- (1) he has obtained a pass covering the consignment—
 - (a) from the Commissioner of Excise, in cases in which the destination is any of the Orissa (Feudatory) States,
 - (b) in other cases, from the officer authorised by the rules in force in the place of destination to issue passes for the import of dangerous medicinal drugs;
- (2) he sends the consignment in packages securely packed and sealed, and does not open any such package during transit, except on requisition from the Collector of the district or under orders under section 95 of the Code of Criminal Procedure, 1898;
- (3) if the consignment is conveyed through any district or districts in Orissa otherwise than as luggage with guard by rail or by insured post, he gives intimation thereof to the Collector of each such district before the consignment enters that district.

16. A person may transmit or cause to be transmitted dangerous medicinal drugs by post provided that—

- (1) he has obtained a permit—
 - (a) if the drugs are to be sent to any district in Orissa, from the Collector or Superintendent of Excise of that district,
 - (b) in all other cases, from the proper authorities in the Province or State to which the drugs are to be sent,

- (2) he uses only the parcel post and has the parcel insured
 - (3) he furnishes with the parcel a declaration stating the names of the consignor and consignee, the numbers and dates of licences held by them, the contents of the parcel in detail, the number and date of the permit covering the transmission, and such other particulars as may be prescribed from time to time by the Excise Commissioner ;
 - (4) he shows distinctly in his account books the name of the consignee and the quantity of drugs sent to him by post.
17. (1) Every person transmitting dangerous medicinal drugs shall comply with such general or special directions as may be specified in any pass under which the transmission may be effected.
- (2) Every such pass shall be in Form D. D. 4.
18. *Sale.*—The Collector may grant to any person a licence for the sale of—
- (a) all dangerous medicinal drugs ; or
 - (b) dangerous medicinal drugs other than coca leaf and coca derivatives.
19. (1) A licensed dealer may, subject to the conditions of his licence, sell otherwise than on prescription—
- (a) to a licensed dealer or to a licensed chemist,
 - (b) to an approved practitioner for use in his practice,
 - (c) to an approved practitioner in charge of a hospital or dispensary for use in the hospital or dispensary,
 - (d) to any person authorized to purchase the drug sold by the rules in force in any part of British India other than Orissa ;
- any dangerous medicinal drug in a quantity not exceeding the quantity which the purchaser may lawfully possess.
- (2) Every licensed dealer shall maintain a written record in Form D. D. 3 of the sale of any such drug and shall plainly mark—
- (a) every package or bottle containing ecgonine, cocaine, morphine, diacetylmorphine, medicinal hemp or medicinal opium or their respective salts with the amount of the drug in such package or bottle ;

(b) every package or bottle containing any extract preparation or admixture of any of the aforementioned drugs—

(i) in the case of a powder, solution or ointment with the total amount thereof in the package or bottle and the percentage of the drug in the powder, solution or ointment;

(ii) in the case of the tablets or similar articles other than those mentioned in sub-clause (i) containing any of the aforementioned drugs, with the quantity of the drug contained in such table or article and the number of such tables or articles in the package or bottle.

20. (1) A licensed chemist may sell dangerous medicinal drugs on prescription subject to the following conditions:—

(a) (i) The prescription shall be in writing and shall be dated and signed by the approved practitioner giving it with his full name, address and qualification and shall show the name and address of the person for whose use (or for the use of whose animal) the prescription is given and the total amount of the drug to be supplied.

(ii) In the case of a prescription given by a dentist the prescription shall be for dental treatment only and shall bear the words "for local dental treatment only".

(iii) In the case of a prescription given by a veterinary practitioner the prescription shall be for treatment of animals only and shall bear the words "for treatment of animals only".

(b) A licensed chemist shall not dispense a prescription unless he is acquainted with the signature of the approved practitioner by whom it purports to have been given or is acquainted with the person or the family of the person for whose use, or for the use of whose animal the prescription purports to be given, and has no reason to suppose that the prescription is not genuine.

(c) A licensed chemist shall date and sign a prescription at the time when he serves it.

- (d) A licensed chemist shall not serve coca leaves or coca derivatives more than once on the same prescription and shall retain every prescription authorizing the use of such drugs.
- (e) A licensed chemist shall not serve dangerous medicinal drugs other than coca leaves and coca derivatives more than once on the same prescription, unless it bears a superscription by the approved practitioner who prescribed it, stating that it is to be repeated and the intervals or time after which, and the number of times (not exceeding three) that it is to be repeated. In the absence of such a superscription, the prescription shall be retained by the licensed chemist after it has been served once.

If the prescription bears a superscription as aforesaid, it is to be retained by the licensed chemist only after it has been served for three times, or the number of times fewer than three mentioned in the prescription and in the meantime, the person serving it shall sign the prescription on every occasion that he serves it and note the date of every such occasion :

Provided that a prescription prescribed by an approved practitioner for his own use shall not in any case be dispensed more than once.

- (f) A licensed chemist shall not serve any prescription presented for repetition before the interval specified in the superscription has elapsed since the prescription was last dispensed.
- (g) A licensed chemist shall keep every prescription on the premises where he dispensed it and shall produce it for inspection by an officer of the Excise Department not below the rank of a Sub-Inspector of Excise.
- (2) A licensed chemist shall maintain a written record in Form D. D. 3 of every sale made by him under this rule.

21. *Approval, authorization licences and passes.*—(u) The Commissioner of Excise may for purposes of sub-clause (v) of clause (c) of rule 2 approve any person engaged in medical, dental or veterinary practice.

(b) The Collector may approve any person possessed of the qualifications specified in sub-clause (iii) of clause (c) of rule 2.

22. The Collector may, with the sanction of the Commissioner of Excise by general or special order in Form D. D. 5, authorize any approved practitioner in charge of a hospital or dispensary to possess, import interprovincially into Orissa and transport within Orissa dangerous medicinal drugs in such manner as may be specified in such order.

23. (1) The Collector may grant to any person a dealer's licence in Form D. D. 1 permitting him to sell dangerous medicinal drugs otherwise than on prescription and to manufacture medicinal opium or preparations containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess.

(2) The Collector may grant to any person a chemist's licence in Form D. D. 2 permitting him to sell dangerous medicinal drugs on prescription and to manufacture medicinal opium or preparations containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess.

(3) A fee of rupee one shall be charged for the grant of any licence under sub-rules (1) and (2).

24. (1) Subject to any directions that the Commissioner may give in this behalf, the officer who has granted a licence to or has by order approved or authorized any person under these rules—

may cancel or suspend such license or order—

(i) if such person has—

(a) failed to pay any duty or fee payable by him, or

(b) by himself or by any servant or person acting on his behalf committed any breach of the conditions of such licence or order or of these rules, or

(c) been convicted of any offence under the Act, or under the law for the time being in force relating to excise revenue, or of any criminal offence; or

(ii) if it is a condition of such licence or order that it may be cancelled or suspended at the will of such officer; or

(iii) in any other case not falling either under clause (i) or clause (ii) after giving to such person fifteen days' notice; and

shall cancel such licence or order within fifteen days of the receipt of a notice from such person that he desires to surrender the same.

(2) When such licence or order is cancelled or suspended, such person shall forthwith make over to the Collector all dangerous medicinal drugs then in his possession.

25. Disposal of drugs and confiscated articles.—The Collector shall cause all dangerous medicinal drugs made over to him on cancellation or suspension of a licence or order, to be examined by the Chemical Examiner or by such other officer as the Commissioner may direct. If any such drugs are certified by such officer to be fit for use the Collector may sell them to any dealer or chemist licensed under these rules or under any corresponding rules for the time being in force in any other part of British India or to any person authorized by an order under rule 22 or any corresponding rules in force as aforesaid. The sale-proceeds of such drugs shall be paid to the person whose licence has been cancelled or suspended. The Collector may require any licensed dealer or chemist to purchase at such price as the Collector may direct any quantity of such drugs not exceeding such quantity as the Collector may determine to be ordinarily saleable by him in two months. If any such drugs are certified by the officer aforesaid to be unfit for use the Collector shall cause them to be destroyed.

NOTE.—All dangerous medicinal drugs and all other articles confiscated under the Act in connexion with any offence relating to these rules shall be disposed of in accordance with the rules framed by the Government of India.

26. Issue of subsidiary orders.—Subject to the provisions of the Act and of these rules, the Commissioner of Excise may from time to time give such directions as it may think fit for the purpose of carrying out the provisions of these rules.

27. Appeal and revision.—(1) An appeal shall lie to the Commissioner of Excise from an order of a Collector under these rules, if presented to the Commissioner of Excise or to the Collector for transmission to the Commissioner of Excise within thirty days from the date of the order:

Provided that every memorandum of appeal relating to cancellation, suspension or withdrawal of a licence for the retail sale of opium shall be submitted within 15 days from the date of the order appealed against to the Commissioner of Excise through the Collector against whose order the appeal is made. Such petition of appeal shall invariably be forwarded

by the Collector to the Commissioner of Excise within 10 days of its presentation with the original records of the case, if any, and with any observations the officer forwarding it may wish to make thereon. The period for the presentation of appeal shall be counted from the date of the original orders and not from the date of rejection of any subsequent petition for revision.

(2) A petition of appeal from or for revision of any order shall not be entertained unless it is accompanied by the original order or authenticated copy thereon or the omission to produce such order or copy is explained to the satisfaction of the authority to whom the petition is made.

28. Exemptions.—All preparations containing not more than 0·2 per cent of morphine or 0·1 per cent of cocaine and any preparation which the Governor-General in Council may by notification in the *Gazette of India* made in pursuance of a finding under article 8 of the Geneva Convention declare not to be a dangerous medicinal drug may be imported, exported, transported, possessed and sold without restriction.

29. The provisions of these rules shall not apply to the importation, exportation, transport, possession or sale of codeine, dionin and their respective salts, unless the quantity involved in any transaction or possessed at any one time exceeds one pound.

Orissa Manufactured Drugs Rules.

APPENDIX.

NOTIFICATION.

In exercise of the powers conferred by sub-section (2) of section 8 of the Dangerous Drugs Act 1930 (II of 1930), the Government of Orissa are pleased to make the following rules:—

RULES.

I.—SHORT TITLE AND EXTENT.

1.—(1) These rules may be called the “Orissa Manufactured Drugs Rules, 1937”.

(2) In these rules, unless there is something repugnant in the subject or context,—

(a) “The Act” means the Dangerous Drugs Act, 1930.

(b) “Approved practitioner” means---

(i) any person registered as a medical practitioner under the Medical Act, 1858, or any Act of Parliament amending the same, or under any law for the registration of medical practitioners for the time being in force in any part of British India, or

(ii) any person registered as a dentist under the Dentist Act, 1878, or any Act of Parliament amending the same, or under any law for the registration of dentists for the time being in force in any part of British India, or

(iii) any person possessed of qualifications which render him eligible for such registration as a medical practitioner or dentist, as the case may be, and who is approved by the Collector for the purpose of these rules, or of corresponding rules for the time being in force in any part of British India, or

(iv) any other person engaged in medical or veterinary practice and approved by the Commissioner for the purpose of these rules or of corresponding rules for the time being in force in any part of British India;

(c) “Collector” means the Chief Officer in charge of Revenue Administration of a district for the time being and includes any officer specially authorised by the Provincial Government or the Commissioner of Excise throughout the province of Orissa or in any specified area therein all or any of the powers of a Collector under these rules;

(d) “Commissioner” means the Commissioner of Excise, Orissa;

- (c) "Export" means "to export interprovincially" as defined in clause (1) of section 2 of the Act;
- (j) "Licensed Chemist" means a person who has obtained a licence under these rules—
- (1) for the manufacture of medicinal opium or any preparation containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess, and
 - (2) for the possession and sale on prescription of any manufactured drug other than prepared opium.
- (g) "Licensed dealer" means a person who has obtained a licence under these rules—
- (1) for the manufacture of medicinal opium or of any preparation containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess, and
 - (2) for the possession and sale otherwise than on prescription of any manufactured drug other than prepared opium;
- (h) "Import" means "to import interprovincially" as defined in clause (j) of section 2 of the Act; and
- (i) "Prescription" means a prescription given by an approved practitioner for the supply of any manufactured drug other than prepared opium in accordance with these rules.

III.—MANUFACTURE.

3. A licensed dealer or a licensed chemist may, subject to the conditions of his licence, manufacture—
- (1) medicinal opium from opium lawfully possessed by him, and
 - (2) any preparation containing morphine, diacetylmorphine or cocaine from morphine, diacetylmorphine or cocaine lawfully possessed by him.
4. A licensed chemist may, subject to the provisions of rule 24, dispense on prescription any manufactured drug other than prepared opium.

IV.—POSSESSION.

5. Any person may possess any manufactured drug other than prepared opium in such quantity as has been at one time dispensed and sold for his use in accordance with the provisions of rules 4 and 23 or of corresponding rules for the time being in force in any part of British India.

6. An approved practitioner may possess for use in his practice but not for sale, the following quantities of manufactured drugs :—

- (a) opium derivatives other than prepared opium containing in aggregate not more than 120 grains Avoirdupois of either morphine or diacetylmorphine or both,
- (b) coca derivatives containing not more than 60 grains Avoirdupois of cocaine in the aggregate,
- (c) medicinal hemp up to two drams (54.6 grains Avoirdupois) in the case of extract and 1 lb. in the case of tincture,
- (d) any other narcotic substance declared to be a manufactured drug under sub-clause (ii) of clause (g) of section 2 of the Act, up to such quantity as may be fixed by the Commissioner :

Provided that the Collector may by special order authorise any such practitioner to possess as aforesaid any of the said drugs in a larger quantity.

Explanation.—The expression “for use in his practice” covers only the actual direct administration of the drugs in injections, surgical operation or other emergent cases by or in the presence of an approved practitioner. All other issues of the drugs by an approved practitioner from his dispensary shall amount to sale except in the case of issues free of charge from specially recognized charitable institutions.

7. A person authorised in this behalf by the Collector by an order made under rule 28 may possess manufactured drugs other than prepared opium in such quantity and in such manner as may be specified in that order.

8. A licensed dealer or a licensed chemist may possess manufactured drugs other than prepared opium in such quantity and in such manner as may be specified in his licence.

9. A person to whom an authorisation has been granted under these rules for the import, or export or transport of manufactured drugs other than prepared opium may possess such drugs in such quantity and in such manner as may be specified in the authorisation.

V.—IMPORT, EXPORT AND TRANSPORT.

10. Any person may import, export and transport such quantity of manufactured drugs other than prepared opium as he may lawfully possess under rule 5.

11. An approved practitioner may import, export and transport such quantity of manufactured drugs other than prepared opium as he may lawfully possess under rule 6.

12. A person authorised in this behalf by the Collector by an order made under rule 28 may import manufactured drugs other than prepared opium in such quantity and in such manner as may be specified in that order on an indent countersigned by the Civil Surgeon or Director or Assistant Director of the Civil Veterinary Department.

13. A person in whom an authorisation has been granted under these rules for the import of manufactured drugs other than prepared opium may import the drugs in such quantity and in such a manner as may be specified in the authorisation granted to him.

14. A licensed dealer may, subject to the conditions of his licence, export manufactured drugs other than prepared opium to any part of British India outside the Province of Orissa subject to the terms of an import authorisation granted under the rules for the time being in force in such part of British India and countersigned by the Collector as required by rule 32.

15. A person authorised in this behalf by the Commissioner by a special order made under rule 29 may export manufactured drugs other than prepared opium, may transport the drugs in such quantity and in such manner as may be specified in that order.

16. A person to whom a pass has been granted under these rules for the transport of manufactured drugs other than prepared opium may transport the drugs in such quantity and in such manner as may be specified in the pass granted to him.

17. Every person importing, exporting or transporting manufactured drugs other than prepared opium shall comply with such general or special directions as may be given by the Commissioner.

18. Nothing in these rules shall be deemed to permit the import of manufactured drugs other than prepared opium from any part of British India outside the Province of Orissa unless the rules for the time being in force in such part of British India relating to the export of such drugs have been complied with.

19. Except as provided in rule 20, no one shall import, export or transport by post manufactured drugs other than prepared opium.

20. The transmission of manufactured drugs other than prepared opium by inland post by licensed chemists and licence dealers for medicinal purposes is permitted subject to the following conditions:—

(1) Only the parcel post shall be used;

(2) the parcels shall be insured;

(3) the parcels shall be covered by pass which shall, in the case of transmission to a district within the Province of Orissa, be issued by the Collector of that district and in other cases by the proper authorities in the province to which the parcels are addressed;

- (4) the parcels shall be accompanied by a declaration stating the names of the consignee and the consignor, the contents of the parcels in detail, the number and date of the pass covering the transmission and the number of the licence held by the consignee; and
- (5) the consignee shall show distinctly in his account books the name of the consignor and the quantity of drugs sent to him from time to time by post.

VI.—SALE.

21. (1) A licence dealer may, subject to the conditions of his licence sell, otherwise than on prescription,—

- (a) to another dealer or chemist licensed under these rules or under the corresponding rules for the time being in force in any part of British India outside the Province of Orissa;
- (b) to an approved practitioner,
- (c) to a person authorised under rule 28 or under any corresponding rules for the time being in force as aforesaid, or
- (d) to any person authorised to export the drugs under rule 29, manufactured drugs other than prepared opium not exceeding the quantity which such dealer, chemist, practitioner or person may lawfully possess provided that the drugs shall not be delivered to any person, not licensed or otherwise authorized to be in possession of the drugs, who purports to be sent by or on behalf of a person so licensed or authorised, unless an authority in writing, signed by the person so licensed or authorized, to receive the drug on his behalf is produced and unless the licensed dealer is satisfied that the authority is genuine.

(2) Such drugs shall be sold only in packages or bottles plainly marked with the amount of the drugs in each package or bottle.

(3) Any preparation, admixture, extract or other substance containing such drugs shall be sold only in packages or bottles, plainly marked—

- (a) in the case of powder, solution or ointment, with the total amount thereof in each package or bottle and the percentage of the drug in the powder, solution or ointment, and
- (b) in the case of tablets or other articles, with the amount of the drug in each article and the number of articles in each package or bottle.

22. Every package or bottle containing manufactured drugs other than prepared opium shall be marked with the percentage or proportion or amount of opium, Cannabis Indica, morphine, diacetylmorphine or cocaine contained in the drugs.

23. A licensed chemist may sell manufactured drugs other than prepared opium on prescription subject to the following conditions, namely:—

- (a) he shall sell the drugs in such quantity and for the use of such person only as may be specified in the prescription;
- (b) he shall sell the drugs only once on a prescription, unless it bears a superscription by an approved practitioner stating that it is to be repeated and at what intervals of time and how many times it is to be repeated:

Provided that if it appears that the drugs have already been sold on the prescription three times or such number of times less than three as the prescription is required to be repeated, or that the interval specified in the superscription has not elapsed since it was last dispensed, he shall not sell the drugs on such prescription, except on a further superscription in that behalf by an approved practitioner;

- (c) he shall, on the first sale on a prescription, take and keep a copy of it and, on the occasion of each sale thereon, he shall enter on the prescription the date of the sale and shall also sign and seal it; and
- (d) any other conditions that may be contained in his licence.

VII.—CONDITIONS RELATING TO PRESCRIPTIONS.

24. No prescription for the supply of manufactured drugs other than prepared opium shall be given by an approved practitioner otherwise than in accordance with the following conditions:—

- (1) the prescription shall be in writing, shall be dated and signed by the approved practitioner with his full name and address and qualifications and shall specify the name and address of the person to whom the prescription is given and the total amount of the drug to be supplied on the prescription provided that where the medicine to be supplied on the prescription is a proprietary medicine, it shall be sufficient to state that amount of the medicine to be supplied;
- (2) the prescription shall not be given for the use of the prescriber himself;
- (3) a registered dentist shall give a prescription only for the purpose of dental treatment and shall mark it "for local dental treatment only"; and
- (4) a registered veterinary surgeon shall give a prescription only for the purpose of treatment of animals and shall mark it "for animal treatment only".

VIII.—ACCOUNTS.

25. Every approved practitioner shall maintain an account, in Form no. D. D. 3 appended to these rules in respect of manufactured drugs other than prepared opium possessed by him for use in his practice and such account shall be open to inspection by any officer of the Excise Department not below the rank of Inspector.

26. Every licensed dealer or licensed chemist shall maintain a written record of every sale effected by him of the manufactured drugs other than prepared opium in Form no. D. D. 3 appended to these rules.

IX. APPROVAL, AUTHORIZATION, LICENSES AND PERMITS.

27. (1) The Commissioner may for the purposes of sub-clause (v) of clause (b) of rule 2, approve any person engaged in medical or veterinary practice.

(2) The Collector may, for the purposes of sub-clause (iii) of clause (b) of rule 2, approve any person possessed of the qualification specified in that sub-clause.

28. The Collector may, with the sanction of the Commissioner, by special order, authorize any approved practitioner in managing or supervising charge of a hospital or dispensary to possess, import or transport manufactured drugs other than prepared opium, in such quantity and in such manner as may be specified by him in that order Form no. D.D 5.

29. The Commissioner may, by special order, authorize any person to export manufactured drugs other than prepared opium subject to such conditions, if any, as may be specified in that order.

30. (1) The Collector of the district may grant to any person a dealer's licence in Form no. D D. 1 appended to these rules permitting him to manufacture, possess and sell manufactured drugs other than prepared opium subject to the provisions of rules 3 and 21 and to the conditions of the licence. Such licence shall be valid only in Orissa.

(2) The Collector may grant to any person a chemist's licence in Form no. D.D. 2 appended to these rules, permitting him to manufacture, possess and sell manufactured drugs other than prepared opium subject to the provisions of rules 3, 4 and 23 and to the conditions of the licence.

(3) A fee of Re. 1 (one) shall be levied for the grant of any licence under sub-rule (1) or (2).

31. The Commissioner may grant to any licensed dealer or licensed chemist an authorisation for the import of manufactured drugs other than prepared opium not exceeding the quantity which such dealer or chemist may lawfully possess.

32. When an authorisation has been granted under rules for the time being in force in any part of British India outside the Province of

Orissa, to any person to import manufactured drugs other than prepared opium from Orissa into such part of British India, such person shall present such authorisation to the Collector of the district who shall enter therein the period for which the authorisation is to remain in force and the route by which and the person (if any) in whose charge the consignment is to be conveyed and the number and description of the packages and shall countersign the authorisation.

33. (1) The Collector may grant to any licensed dealer or licensed chemist a pass in Form no. D.D. 4 appended to these rules for the transport of manufactured drugs other than prepared opium not exceeding the quantity which such dealer or chemist may lawfully possess:

Provided that a licensed dealer selling manufactured drugs other than prepared opium to another licensed dealer or licensed chemist may grant a permit in the said Form for the transport to the buyer of such drugs.

(2) When granting a pass under sub-rule (1) the ^{Collector}~~Licensed~~ dealer shall give intimation of such grant in Form no. D.D. 4 appended to these rules to the Collector of the district ^{from}~~to~~ which the transport is to be made and keep ^{in his office}~~with him~~ a copy of the permit granted.

34. (1) Subject to any directions that the Commissioner may give in this behalf the officer who has granted a licence to or has by order approved or authorised any person under these rules—

(i) if such person has—

(a) failed to pay any duty or fee payable by him, or

(b) by himself or by any servant or person acting on his behalf committed any breach of the conditions of such licence or order or of these rules, or

(c) been convicted of any offence under the Act, or under the law for the time being in force relating to excise revenue, or of any criminal offence; or

(ii) if it is a condition of such licence or order that it may be cancelled or suspended at the will of such officer; or

(iii) in any other case not falling either under clause (i) or clause (ii) after giving to such person fifteen days' notice; and shall cancel such licence or order within fifteen days of the receipt of a notice from such person that he desires to surrender the same.

(2) When such licence or order is cancelled or suspended, such person shall forthwith make over to the Collector all manufactured drugs other than prepared opium then in his possession.

35. In case of breach of any of the conditions of a licence the officer who granted the licence may, in lieu of cancellation or suspension of the licence, impose a penalty not exceeding two hundred rupees for every such breach.

X.—DISPOSAL OF DRUGS AND CONFISCATED ARTICLES.

36. The Collector shall cause all manufactured drugs other than prepared opium made over to him under sub-rule (2) of rule 34 to be examined by the Chemical Examiner or by such other officer as the Commissioner may direct. If any such drugs are certified by such officer to be fit for use the Collector may sell them to any dealer or chemist licensed under these rules or under any corresponding rules for the time being in force in any other part of British India or to any person authorised by an order under rule 28 or any corresponding rules in force as aforesaid. The sale-proceeds of such drugs shall be paid to the person whose licence has been cancelled or suspended. The Collector may require any licensed dealer or chemist to purchase at such price as the Collector may direct any quantity of such drugs not exceeding such quantity as the Collector may determine to be ordinarily saleable by him in two months. If any such drugs are certified by the officer aforesaid to be unfit for use the Collector shall cause them to be destroyed.

NOTE.—All manufactured drugs other than prepared opium and all other articles confiscated under the Act in connection with any offence relating to these rules shall be disposed of in accordance with the rules framed under section 85 of the Dangerous Drugs Act, 1930, which are for the time being in force.

XI.—ISSUE OF SUBSIDIARY ORDERS.

37. Subject to the provisions of the Act and of these rules, the Commissioner may from time to time give such directions as he may think fit for the purpose of carrying out the provisions of these rules.

XII.—EXEMPTIONS.

38. All preparations containing not more than 6.2 per cent of morphine or 0.1 per cent of cocaine and any preparation which the Governor-General in Council may by notification in the *Gazette of India* made in pursuance of a finding under Article 8 of the Geneva Convention declare not to be a manufactured drug, may be imported, exported, transported, possessed and sold without restriction.

39. For the purposes of these rules, the Collector shall be deemed to be subordinate to the Commissioner. Any order of the Collector under these rules shall be liable to be modified or cancelled by the Commissioner either on an appeal by the party aggrieved or otherwise.

[“The Bihar and Orissa Morphia Rules” published, under the notification of the Government of Bihar and Orissa no. 11480-F., dated the 16th August 1918, published on pages 1288-1295, Part II of the *Bihar and Orissa Gazette* dated, the 21st August 1918, as subsequently amended and Madras Manufactured Drugs Rules, 1932, published under Madras Government notification no. 203, dated the 29th April 1932, as subsequently amended are hereby cancelled so far as they apply to the Province of Orissa.]

APPENDIX.**FORM D. D. 1.**

Licence granted to a dealer for the manufacture, possession and sale otherwise than on prescription of dangerous medicinal drugs.

[See rule 23(1) of D.D. rules and 30 (1) of M.D. rules.]

Number of licence.

Name and description of the person licensed.

Residence of the person licensed.

Place of business of the person licensed.

The person described above is hereby authorised by the Collector of.....to manufacture, possess and sell otherwise than on prescription dangerous medicinal drugs from the date of this licence to the 31st day of March 193 , subject to the following conditions:—

CONDITIONS.

I. The licensee shall be bound by the provisions of the Dangerous Drugs Act, 1930, the rules made by the Government of Orissa under sub-section (2) of section 8 of the Act, and any additional general or special rules which may be made from time to time.

II This licence extends—

- (1) to the manufacture of medicinal opium from opium which the licensee is lawfully entitled to possess,
- (2) to the manufacture of any preparation containing morphine diacetylmorphine or cocaine from morphine, diacetylmorphine or cocaine which the licensee is lawfully entitled to possess, and
- (3) to the possession and sale otherwise than on prescription of dangerous medicinal drugs.

III. The licensee shall not have in his possession at any one time—

- (a) opium derivatives other than prepared opium containing in the aggregate not more than *of either morphine or diacetylmorphine or both;
- (b) coca derivatives containing in the aggregate not more than *of cocaine;
- (c) coca leaf up to *
- (d) medicinal hemp up to * in the case of extract and*in the case of tincture;
- (e) any other narcotic substance declared to be a manufactured drug up to *

* To be fixed by Collectors according to requirements within prescribed limits.

He shall obtain his supplies of drugs from a licensed dealer in the province of Orissa or from a dealer licensed under the corresponding rules for the time being in force in any other part of British India or by manufacture from drugs which he is lawfully entitled to possess subject to the provisions of Condition II of this licence. The licensee shall not receive or have in his possession drugs otherwise obtained. In the case of imports of manufactured drugs other than prepared opium from any part of British India outside the province of Orissa, the licensee shall first apply to the Collector stating the name and address of the firm from which he wishes to purchase the drugs, the description of the drugs with their bulk weight and drug contents and obtain an import authorization before he indents for the drugs. If the Collector is satisfied that the drugs are required solely for medicinal purposes and that the licensee is authorized to possess the quantity of the drugs required he will grant an import authorization.

IV. The transmission of dangerous medicinal drugs by inland post by the licensee for medicinal purposes is permitted subject to the following conditions :—

- (1) only the parcel post shall be used;
- (2) the parcels shall be insured;
- (3) the parcels shall be covered by permits which shall, in the case of transmission to a district within the province of Orissa, be issued by the Collector of that district and in other cases by the proper authorities in the Province or State to which the parcels are addressed;
- (4) the parcels shall be accompanied by a declaration stating the names of the consignee and the consignor, the contents of the parcels in detail, the number and date of the permit covering the transmission and the number of the licence held by the consignee; and
- (5) the consignee shall show distinctly in his account books the name of the consignor and the quantity of drugs sent to him from time to time by post.

V. The licensee shall not manufacture, possess, or sell dangerous medicinal drugs in virtue of this licence, at any place except his place of business specified above.

VI. The licensee shall mark every package or bottle containing dangerous medicinal drugs with the percentage or proportion or amount of opium, *connabis indica*, morphine, diacetylmorphine, or cocaine contained in the drugs.

VII. (1) The licensee may sell otherwise than on prescription dangerous medicinal drugs only—

- (a) to another dealer or chemist licensed under the rules made by the Government of Orissa under sub-section (2) of section 8

of the Dangerous Drugs Act, or under the corresponding rules for the time being in force in any part of British India outside the province of Orissa;

- (b) to an approved practitioner for use in his practice;
- (c) to an approved practitioner in charge of a hospital or dispensary for use in the hospital or dispensary:

Provided that the drugs shall not be delivered to any person not licensed or otherwise authorized to be in possession of the drugs who purports to be sent by or on behalf of a person so licensed or authorized, unless an authority in writing, signed by the person so licensed or authorized, to receive the drugs on his behalf is produced and unless the licensed dealer is satisfied that the authority is genuine:

Provided further that he shall not in any case dispense more than once a prescription prescribed by an approved practitioner for his own use.

(2) Such drugs shall be sold only in packages or bottles plainly marked with the amount of the drugs in each package or bottle.

(3) Any preparation, admixture, extract or other substance containing such drugs shall be sold only in packages or bottles, plainly marked—

- (a) in the case of powder, solution or ointment, with the total amount thereof in each package or bottle and the percentage of the drug in the powder, solution or ointment; and
- (b) in the case of tablets or other articles with the amount of the drug in each article and the number of articles, in each package or bottle.

(4) The licensee shall not be a party to the transport of any dangerous medicinal drugs from one licensed dealer's shop to another or to any licensed chemist's shop in the province of Orissa unless it is covered by a permit granted by the Collector of the district to which the transport is made or by the licensed dealer from whose shop the drugs are transported.

VIII. The licensee shall, on requisition by the Collector or any other officer duly authorized by him, deliver up his licence for amendment or for the issue of a fresh licence.

IX. The licensee shall maintain true accounts of all transactions in Form D. D. 3 showing, in respect of each receipt, the source of supply and the quantities received and in respect of each issue, the quantity issued and the name and address of the person to whom it is issued. The accounts shall show separately the quantity of opium used in the manufacture of medicinal opium and the quantity of morphine, diacetylmorphine, or cocaine used in the manufacture of preparations containing morphine, diacetylmorphine, or cocaine. Such accounts shall be preserved for not less than two years from the date of the last entry in the accounts.

X. The licensee shall furnish periodically to the Excise and Revenue Officers such statistics as they may require from time to time.

XI. The licensee shall file, in support of his accounts of receipts, the Customs receipts for duty paid, or the invoices of supplies obtained otherwise than by import by sea, and in support of his accounts of issues, a receipt from each person to whom an issue is made or the order on which such issue is made. Accounts of transactions under this licence shall be kept separate from those maintained by him under any other licence. At the end of each month totals should be struck showing separately the issues to (a) licensees including approved practitioners who hold licences, and (b) approved practitioners and others authorized to possess dangerous medicinal drugs.

XII. Stocks of dangerous medicinal drugs and all accounts and records of transactions under this licence shall be open to inspection by an officer of the Excise Department not below the rank of Sub-Inspector.

XIII. An inspection note-book with pages numbered consecutively shall be maintained for the use of inspecting officers and shall be handed over to the Excise Inspector of the circle or to any officer authorized by him to receive it on a receipt being given therefor. The book shall be preserved in good condition and handed over to the Excise Sub-Inspector at the end of the period for which the licence is in force.

XIV. In case of breach of any of the conditions of the licence, the Collector may cancel or suspend the licence or in lieu thereof impose a penalty not exceeding one hundred rupees.

XV. The imposition of a penalty or the cancellation or suspension of the licence under the foregoing condition shall not operate as a bar to prosecution for any offence which may have been committed under the Dangerous Drugs Act, 1930.

XVI. If the licensee shall have in his possession on the expiry, cancellation, or suspension of his licence, any raw opium or dangerous medicinal drugs he shall deliver them up to the Collector.

XVII. The licensee shall be bound to purchase in such quantity not exceeding that which he is likely to sell in two months, and at such rates as the Collector may direct, any dangerous medicinal drugs that may be delivered up to the Collector by any other licensee whose licence has expired or has been cancelled or suspended.

XVIII. All preparations containing not more than 0.2 per cent of morphine or 0.1 per cent of cocaine and any preparation which the Governor-General in Council may by notification in the *Gazette of India* made in pursuance of a finding under article 8 of the Geneva Convention declare not to be a manufactured drug, may be imported, exported, transported, possessed and sold without restriction.

XIX. Codeine and dionin may be imported, exported, transported, possessed or sold without restriction unless the quantity involved in any transaction or possessed at any one time exceeds one pound.

Dated the
District

day of

193

Collector

FORM D. D. 2.

Licence granted to a chemist for the manufacture, possession and sale on prescription of dangerous medicinal drugs other than coca leaf and coca derivatives.*

[See rule 23 (2) of D.D. rules and 30 (2) of M.D. rules.]

Number of licence.

Name and description of the person licensed.

His residence.

His place of business.

The person described above is hereby authorized by the Collector of to manufacture, possess and sell dangerous medicinal drugs other than coca leaf and coca derivatives* on prescription from the date of this licence to the 31st day of March 193 subject to the following conditions:—

CONDITIONS.

I. The licensee shall be bound by the provisions of the Dangerous Drugs Act, 1930, the rules made by the Government of Orissa under sub-section (2) of section 8 of the Dangerous Drugs Act and any additional, general or special rules which may be made from time to time.

II. This licence extends—

- (1) to the manufacture of medicinal opium from opium which the licensee is lawfully entitled to possess;
- (2) to the manufacture of any preparation containing morphine, diacetylmorphine or cocaine* from morphine, diacetylmorphine or cocaine* which the licensee is lawfully entitled to possess; and
- (3) to the possession and sale on prescription of dangerous medicinal drugs other than coca leaf and coca derivatives.*

III. The licensee shall not have in his possession at any one time—

- (a) opium derivatives other than prepared opium containing in the aggregate not more than † of either morphine or diacetylmorphine or both;
- (b) coca derivatives containing in the aggregate not more than † of cocaine;* †
- (c) medicinal hemp up to † in the case of extract and † in the case of tincture;
- (d) any other narcotic substance declared to be a manufactured drug up to †.

* The words "other than coca leaf and coca derivatives" should be deleted in case of a licence granted under rule 18(a) for the sale of all dangerous medicinal drugs.
 † To be fixed by Collectors according to requirements within prescribed limits.

He shall obtain his supplies of drugs from a licensed dealer in the province of Orissa or from a dealer licensed under the corresponding rules for the time being in force in any other part of British India or by manufacture from drugs which he is lawfully entitled to possess subject to the provisions of Condition II of this licence. The licensee shall not receive or have in his possession drugs otherwise obtained. In the case of imports of dangerous medicinal drugs other than coca leaf and coca derivatives* from any part of British India outside the province of Orissa, the licensee shall first apply to the Collector stating the name and address of the firm from which he wishes to purchase the drugs, the description of the drugs with their bulk weight and drug contents and obtain an import authorization before he indents for the drugs. If the Collector is satisfied that the drugs are required solely for medicinal purposes and that the licensee is authorized to possess the quantity of the drugs required he will grant an import authorization.

IV. The transmission of dangerous medicinal drugs other than coca leaf and coca derivatives* by inland post by the licensee for medicinal purposes is permitted subject to the following conditions:—

- (1) only the parcel post shall be used ;
- (2) the parcels shall be insured ;
- (3) the parcels shall be covered by permits which shall, in the case of transmission to a district within the province of Orissa, be issued by the Collector of that district and in other cases by the proper authorities in the Province or State to which the parcels are addressed ;
- (4) the parcels shall be accompanied by a declaration stating the names of the consignee and the consignor, the contents of the parcels in detail, the number and date of the permit covering the transmission and the number of the licence held by the consignee; and
- (5) the consignee shall show distinctly in his account books the name of the consignor and the quantity of drugs sent to him from time to time by post.

V. The licensee shall not manufacture, possess or sell dangerous medicinal drugs other than coca leaf and coca derivatives* in virtue of this licence, at any place except his place of business specified above.

VI. The licensee shall mark every package or bottle containing dangerous medicinal drugs other than coca leaf and coca derivatives* with the percentage or proportion or amount of opium, *cannabis indica*, morphine, diacetylmorphine, or cocaine contained in the drugs.

* The words " Other than coca leaf and coca derivatives " should be deleted in case of a licence granted under rule 18(a) for the sale of all dangerous medicinal drugs.

VII. The licensee may sell dangerous medicinal drugs other than coca leaf and coca derivatives* only on prescription and subject to the following conditions, namely :—

- (a) he shall sell the drugs in such quantity and for use of such person only as may be specified in the prescription :
- (b) he shall sell the drugs only once on a prescription, unless it bears a superscription by an approved practitioner stating that it is to be repeated and at what intervals of time and how many times it is to be repeated :

Provided that if it appears that the drugs have already been sold on the prescription three times or such number of times less than three as the prescription is required to be repeated or that the interval specified in the superscription has not elapsed since it was last dispensed, he shall not sell the drugs on such prescription except on a further superscription in that behalf by an approved practitioner :

Provided further that he shall not in any case dispense more than once a prescription prescribed by an approved practitioner for his own use ; and

- (c) he shall, on the first sale on a prescription, take and keep a copy of it, and, on the occasion of each sale thereon, he shall enter on the prescription the date of the sale and shall also sign and seal it.

VIII. A prescription for the supply of dangerous medicinal drugs other than coca leaf and coca derivatives* shall comply with the following conditions :—

- (1) the prescription shall be in writing, shall be dated and signed by the approved practitioner with his full name and address and qualifications and shall specify the name and address of the person for whose use the prescription is given and the total amount of the drug to be supplied on the prescription, provided that where the medicine to be supplied on the prescription is a proprietary medicine it shall be sufficient to state the amount of the medicine to be supplied ;
- (2) a registered dentist shall give a prescription only for the purpose of dental treatment and shall mark it "For local dental treatment only" ; and
- (3) a registered veterinary surgeon shall give a prescription only for the purpose of treatment of animals and shall mark it "For animal treatment only" .

* The words "other than coca leaf and coca derivatives" should be deleted in cases of a licence granted under rule 18(a) for the sale of all dangerous medicinal drugs.

IX. The licensee shall, on requisition by the Collector or any other officer duly authorized by him, deliver up his licence for amendment or for the issue of a fresh licence.

X. The licensee shall maintain true accounts of all transactions in Form D. D. 3 showing in respect of each receipt the source of supply and the quantity received and in respect of each issue the quantity issued, the name and address of the person to whom it is issued and the name of the practitioner on whose prescription it is issued. The accounts shall show separately the quantity of opium used in the manufacture of medicinal opium and the quantity of morphine, diacetylmorphine, or cocaine used in the manufacture of preparations containing morphine, diacetylmorphine or cocaine. Such accounts shall be preserved for not less than two years from the date of the last entry in the accounts. Accounts of transactions under this licence shall be kept separate from those maintained by him under any other licence.

XI. The licensee shall furnish periodically to the Excise and Revenue officers such statistics as they may require from time to time.

XII. The licensee shall file, in support of his accounts of receipts, the customs receipts for the duty paid or the invoices of supplies obtained otherwise than by import by sea, and, in support of his accounts of issues, copies of the prescriptions on which such issues are made.

XIII. Stocks of dangerous medicinal drugs other than coca leaf and coca derivatives* and all accounts and records of transactions under this licence shall be open to inspection by an officer of the Excise Department not below the rank of Sub-Inspector.

XIV. An inspection note-book with pages numbered consecutively shall be maintained for the use of inspecting officers and shall be handed over to the Inspector of the circle or to any officer authorized by him to receive it on a receipt being given therefor. The book shall be preserved in good condition and handed over to the Excise Sub-Inspector at the end of the period for which the licence is in force.

XV. In case of breach of any of the conditions of the licence, the Collector may cancel or suspend the licence or in lieu thereof impose a penalty not exceeding one hundred rupees.

XVI. The imposition of a penalty or the cancellation or suspension of the licence under the foregoing condition shall not operate as a bar to prosecution for any offence which may have been committed under the Dangerous Drugs Act, 1930.

XVII. If the licensee shall have in his possession on the expiry, cancellation or suspension of his licence any raw opium or dangerous medicinal drugs other than coca leaf and coca derivatives*, he shall deliver them up to the Collector.

* The words "Other than coca leaf and coca derivatives" should be deleted in case of a licence granted under rule 18(a) for the sale of all dangerous medicinal drugs.

XVIII. The licensee shall be bound to purchase in such quantity not exceeding that which he is likely to sell in two months, and at such rates as the Collector may direct, any dangerous medicinal drugs other than coca leaf and coca derivatives*, that may be delivered up to the Collector by any other licensee whose licence has expired or has been cancelled or suspended.

XIX. All preparations containing not more than 0.2 per cent of morphine or 0.1 per cent of cocaine and any preparation which the Governor General in Council may by notification in the *Gazette of India* made in pursuance of a finding under article 8 of the Geneva Convention declare not to be a manufactured drug, may be imported, exported, transported, possessed and sold without restriction.

XX. Codeine and dionin may be imported, exported, transported, possessed or sold without restriction unless the quantity involved in any transaction or possessed at any one time exceeds one pound.

Dated the day of 193 .

District.

Collector.

* The words " Other than coca leaf and coca derivatives " should be deleted in cases of a licence granted under rule 18(a) for the sale of all dangerous medicinal drugs.

FORM D. D. 3.

FORM OF ACCOUNTS TO BE MAINTAINED BY D. D. 1 AND
D. D. 2 LICENSEES.

Month and date.	Particulars of transactions: receipts, issues, total, balance, etc.	Medicinal hemp.						Other	
		Extract of hemp.			Tincture of hemp.			Benzoylmorphine and all other esters of morphine and their salts and preparations.	
		Description.	Bulk weight.	Drug content.	Description.	Bulk weight.	Drug contents.	Description.	Quantity.
1	2	22	23	24	25	26	27	28	29
			LB. OZ. GR.	LB. OZ. GR.		LB. OZ. GR.	LB. OZ. GR.		LB. OZ. GR.
	Stock on hand ...								
	Receipts... ..								
	Total								
	Issues								
	Balance								

NOTE.—Particulars of the quantity of opium used in the manufacture of medicinal opium and the quantity of morphine or cocaine should be shown separately against issues.

narcotic substances declared to be manufactured drugs.						Accidione.	Number and date of Customs receipts for duty paid in case of imports by sea and invoice number and date in the case of supply obtained otherwise.	To whom sold; number and name of the licence holder and name and address in the case of other e.	Name of the practitioners on whose prescription the issue is made.
Dihydromorphine (diacide) and its salts and preparations.		Dihydrocodeinone (dicodide) and its salts and preparations.		Dihydro-oxy-codeinone (Eucodal), its salts and preparations.					
Description.	Quantity.	Description.	Quantity.	Description.	Quantity.				
30	31	32	33	34	35	36	37	38	39
	LB. OZ. GR.		LB. OZ. GR.		LB. OZ. GR.	LB. OZ. GR.			

morphine, diacetyl-morphine or cocaine used in the manufacture of preparations containing morphine diacetyl-

FORM D. D. 4. [See rule 17.] Counterfoil. No.	FORM D. D. 4. [See rule 17.] Duplicate. No.	FORM D. D. 4. [See rule 17.] TriPLICATE. No.	FORM D. D. 4. [See rule 17.] PASS.
Form of Pass for the Transmission of (Here enter name of drug.) (To be issued in quadruplicate, one copy being kept as a counterfoil in the office of issue, another to be returned by the consignor to the Collector Deputy Commissioner of the district to which the consignment is sent, after noting details of the drugs consigned in the form on the back of this foil.) Pass granted to (here enter name of consignee) import from or via transport from (here enter locality)	Form of Pass for the Transmission of (Here enter name of drug.) (To be returned by the consignor to the Collector Deputy Commissioner of the district to which the consignment is sent, after noting details of the drugs consigned in the form on the back of this foil.) Pass granted to (here enter name of consignee) import from or via transport from (here enter locality)	Form of Pass for the Transmission of (Here enter name of drug.) (To be sent to the authority of the exporting district.) Pass granted to (here enter name of consignee) import from or via transport from (here enter locality)	Form of Pass for the Transmission of (Here enter name of drug.) (To accompany the consignment.) Pass granted to (here enter name of consignee) import from or via transport from (here enter locality)
and district to (here state district) dangerous medicinal drugs (other than coca leaf prepared opium) to the amount of as specified below :— (Here state description and weight or quantity of each kind of drug.) (One ounce equals 437.5 grains avoirdupois.)	and district from (here state district) to (here enter locality) dangerous medicinal drugs (other than coca leaf prepared opium) to the amount of as specified below :— (Here state description and weight or quantity of each kind of drug.) (One ounce equals 437.5 grains avoirdupois.)	and district from (here state district) to (here state district) dangerous medicinal drugs (other than coca leaf prepared opium) to the amount of as specified below :— (Here state description and weight or quantity of each kind of drug.) (One ounce equals 437.5 grains avoirdupois.)	and district from (here state district) into (here state district) dangerous medicinal drugs (other than coca leaf prepared opium) to the amount of as specified below :— (Here state description and weight or quantity of each kind of drug.) (One ounce equals 437.5 grains avoirdupois.)

<p>This pass must be used within one month from the date of its issue. The duplicate shall be returned by the consignee after despatch of the consignment to the Deputy Commissioner, Collector</p>	<p>This pass must be used within one month from the date of its issue. The duplicate shall be returned by the consignee after despatch of the consignment to the Deputy Commissioner, Collector</p>	<p>This pass must be used within one month from the date of its issue. The duplicate shall be returned by the consignee after despatch of the consignment to the Deputy Commissioner, Collector</p>	<p>This pass must be used within one month from the date of its issue. The duplicate shall be returned by the consignee after despatch of the consignment to the Deputy Commissioner, Collector</p>
<p>here enter district.</p>	<p>here enter district.</p>	<p>here enter district.</p>	<p>here enter district.</p>
<p>The bulk of the consignment shall not be broken in transit. (Place) _____ (Date) _____ Collector.</p>	<p>The bulk of the consignment shall not be broken in transit. (Place) _____ (Date) _____ Collector.</p>	<p>The bulk of the consignment shall not be broken in transit. (Place) _____ (Date) _____ Collector.</p>	<p>The bulk of the consignment shall not be broken in transit. (Place) _____ (Date) _____ Collector.</p>
<p>Here enter the kind of drug imported allowed to be exported e.g., (1) transported coca derivatives and coca leaf, (2) medicinal hemp, (3) medicinal opium, or (4) morphine, dia cety l-morphine (official or nonofficial preparations) as the case may be. They should be entered on the licence and the duplicate and triplicate copies thereof also.</p>	<p>Copy is forwarded to the for information. (Place) _____ Collector.</p>	<p>Copy is forwarded to the for information. (Place) _____ Collector.</p>	<p>Copy is forwarded to the for information. (Place) _____ Collector.</p>
<p>Details of consignment. The drug specified below have this day the 19 been despatched by (mode of conveyance) in (state number and description of packages). Description of Quantity or weight. Packages. drugs. (Place) _____ (Signature of consignee.)</p>	<p>Dated the _____ No. 19 Copy is forwarded to the for information. (Place) _____ Collector.</p>	<p>Advice of consignment of dangerous medical drugs. The drugs specified below have this day, the 19, been despatched by (mode of conveyance) in (state number and description of packages). Description of Quantity or weight. Packages. drugs. (Date) _____ (Signature of consignee.) Forwarded to the Collector</p>	<p>Advice of consignment of dangerous medical drugs. The drugs specified below have this day, the 19, been despatched by (mode of conveyance) in (state number and description of packages). Description of Quantity or weight. Packages. drugs. (Date) _____ (Signature of consignee.) Forwarded to the Collector</p>

FORM D. D. 5.

[See rule 22 of D.D. rules and 28 of M.D. rules.]

Order under rule 22 of the Dangerous Drugs rules and 28 of the manufactured Drugs Rules made by the Government of Orissa under sub-section (2) of section 8 of the Dangerous Drugs Act, authorizing an approved practitioner in managing or supervising charge of a hospital or dispensary to possess, import and transport dangerous medicinal drugs.

District

Number of authorization in Register

Name of approved practitioner

Locality, resident of, an approved practitioner in

managing or, supervising charge of a ^{hospital}/_{dispensary} at, is

hereby authorized to possess, import and transport dangerous medicinal

drugs for use for medicinal purposes only in the said ^{hospital}/_{dispensary} from

to the 31st March 19 .

It is required of the holder of this order as a condition of its remaining in force that he duly and faithfully perform and abide by the following conditions:—

- I. That he do not transfer this order to any other person.
- II. That he use dangerous medicinal drugs for medicinal purposes only and only in the premises for which this order is granted and that he do not use dangerous medicinal drugs in any other place without a separate order.
- III. That he do not sell dangerous medicinal drugs to anyone.
- IV. That he do not obtain dangerous medicinal drugs from a licensed chemist on his own prescription, but that he obtain all dangerous medicinal drugs to be possessed under this order from a dealer licensed under the rules made by the Government of Orissa under sub-section (2) of section 8 of the Dangerous Drugs Act or under corresponding rules for the time being in force in any part of British India outside Orissa.
- V. That if he desires to import or transport dangerous medicinal drugs from any place in British India to the premises named herein he obtain on each occasion on which he desires so to import or transport dangerous medicinal drugs

the countersignature of the Chief Medical Officer
Civil Surgeon
Superintendent of the Civil Veterinary Department

on his indent for the same.

VI. That he do not store any dangerous medicinal drugs to be used under this order in any premises other than those named herein.

VII. That he keep an account of all dangerous medicinal drugs received and used by him that he at all times afford facility for the inspection of such account and of his stock of dangerous medicinal drugs by the Collector, the Civil Surgeon, the Superintendent of Excise, or any officer authorized by the Collector or the Civil Surgeon, to inspect the same.

Collectorate of

The

19

Collector.

[The previous notifications of the Governments of Bihar and Orissa and Madras, on the subject, are cancelled.]

Secretary to Government of Orissa.

Form no. D. D. 6.	Form no. D. D. 6.	Form no. D. D. 6.	Form no. D. D. 6.
<p>COUNTERFOIL.</p>	<p>DUPLICATE.</p>	<p>TRIPPLICATE.</p>	<p>PERMIT.</p>
<p>Permit for the import of opium from the Government Factory at Ghazipur by manufacturing chemists.</p> <p>(To be issued in quadruplicate, one copy being kept as a counterfoil in the office of issue, three copies being forwarded to the Factory Superintendent, Government Factory at Ghazipur, along with the application of the chemist for supply of opium.)</p>	<p>Permit for the import of opium from the Government Factory at Ghazipur by manufacturing chemists.</p> <p>(To be retained by the Factory Superintendent for record.)</p>	<p>Permit for the import of opium from the Government Factory at Ghazipur by manufacturing chemists.</p> <p>(To be sent to the issuing authority after endorsing the quantity actually supplied and date of despatch.)</p>	<p>Permit for the import of opium from the Government Factory at Ghazipur by manufacturing chemists.</p> <p>(To accompany the consignment.)</p>
<p>Permit granted to (here enter name of consignee) to import from the Government Factory at Ghazipur.</p> <p>.....lb. of opium for the manufacture of medicine on payment of duty amounting to.....</p> <p>The bulk of the consignment shall not be broken in transit.</p> <p>Place.....</p> <p>Date.....</p> <p style="text-align: right;"><i>Secretary to Government.</i></p>	<p>Permit granted to (here enter name of consignee) to import from the Government Factory at Ghazipur.</p> <p>.....lb. of opium for the manufacture of medicine on payment of duty amounting to.....</p> <p>The bulk of the consignment shall not be broken in transit.</p> <p>Place.....</p> <p>Date.....</p> <p style="text-align: right;"><i>Secretary to Government.</i></p>	<p>Permit granted to (here enter name of consignee) to import from the Government Factory at Ghazipur.</p> <p>.....lb. of opium or the manufacture of medicine on payment of duty amounting to.....</p> <p>The bulk of the consignment shall not be broken in transit.</p> <p>Place.....</p> <p>Date.....</p> <p style="text-align: right;"><i>Secretary to Government.</i></p>	<p>Permit granted to (here enter name of consignee) to import from the Government Factory at Ghazipur.</p> <p>.....lb. of opium for the manufacture of medicine on payment of duty amounting to.....</p> <p>The bulk of the consignment shall not be broken in transit.</p> <p>Place.....</p> <p>Date.....</p> <p style="text-align: right;"><i>Secretary to Government.</i></p>

DETAILS OF CONSIGNMENT.

The drugs specified below have this day the 1937 been despatched by (mode of conveyance)

in charge of in (state no. and description of packages) Weight. Description of drugs

Signature of the Superintendent, Government Factory, Ghazipur.

Date.....

The drugs specified below have this day the 1937 been despatched by (mode of conveyance)

in charge of in (state no. and description of packages) Weight. Description of drugs

Signature of the Superintendent, Government Factory, Ghazipur.

Date.....

GOVERNMENT OF ORISSA.

NOTIFICATION.

The 1937.

No. I. (a) In exercise of the powers conferred by the provisions specified below of the Dangerous Drugs Act (II of 1930), as subsequently amended, the Government of Orissa are pleased to make the following orders, under:—

1. *Sub-section (1) of section 22.*—To authorize the Superintendent of Excise and Salt.

2. *Sub-section (1) of section 23.*—To authorize all officers of the Department of Excise and Salt, Customs or Police Department not below the rank of Sub-Inspector.

3. *Section 30.*—To invest Inspectors and Sub-Inspectors of Excise and Salt with the powers of an officer in charge of a police-station for the investigation of offences under the Act.

4. *Sub-section (2) of section 34.*—To authorize the Sub-divisional Magistrate of Angul and the Superintendents of Excise and Salt of all districts to exercise the powers.

5. *Rule 4 of the Dangerous Drugs (Import, Export and Transshipments) Rules, 1933.*—To permit a traveller to import opium or hemp personally into Orissa.

6. *Conditions specified in column 3 of the Table to rule 4 of the Dangerous Drugs (Import, Export and Transshipments) Rules.*—To empower the Commissioner of Excise to grant authorization required for the import of dangerous drugs.

7. *Rule 4 of the Dangerous Drugs (Import, Export and Transshipments) Rules, 1933.*—To authorize the Collector of the district from which any consignment is to be despatched, to grant export authorization required by the said Rule for the export of dangerous drugs other than coca leaf.

[The previous notifications issued by the Governments of Bihar and Orissa and Madras relating to the subject of the above rules are hereby cancelled.]

Secretary to the Government of Orissa.

GOVERNMENT OF ORISSA.

NOTIFICATION.

The 1937.

No. .—In exercise of the power conferred by rule 5 of the Central Opium Rules, 1934, the Government of Orissa are pleased to prescribe the following rules for the manufacture and sale of opium mixtures, namely:—

- (1) Any person may manufacture opium mixtures for his own consumption and not for sale from opium lawfully possessed by him in accordance with rules made by the Provincial Government under section 5 of the Opium Act, 1878, for his own consumption.
- (2) Any person who has been granted a druggist's permit by the Collector under rules framed under section 5 of the Opium Act, 1878, may manufacture opium mixtures from opium lawfully possessed by him.

[Notification no. 7333.L. S.-G., dated the 30th September 1936, issued by the Government of Bihar and Orissa, is hereby cancelled.]

Secretary to the Government of Orissa.

The 26th April 1937.

No. 3029—F.75/37-L.S.-G.—Under the provisions of section 20 of the Indian Forest Act, 1927 (Act XVI of 1927), the Government of Orissa are pleased to declare that the forest situate in the district of Puri, the limits of which are specified below and the approximate area of which is 20.72 acres, shall be reserved forest with effect from the 1st June 1937.

This forest will be known as the Bankar Reserve. The limits of the said reserved forest are the lines marked in green on a copy of each of the 16"=1 mile cadastral maps of the village Raipara, zila Banpur, which have been signed by the Collector of Puri and deposited in his record room.

E. R. WOOD,
Secretary to Government.

**LAW AND COMMERCE
DEPARTMENT.**

NOTIFICATIONS.

The 25th April 1937.

No. 3842-Com.—It is hereby notified for general information that Mangalore is declared free from cholera and that the existing regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Mangalore are withdrawn.

The 25th April 1937.

No. 3870-Com.—It is hereby notified for general information that Cuddalore is declared free from cholera and that the existing regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Cuddalore are withdrawn.

C. G. NAIR,
Secretary to Government.

The Cuttack Central Co-operative Bank, Limited, Balance Sheet as on 31st December 1935.

Capital and Liabilities.				Properties and Assets.			
Serial no.	Particulars.	Amount.	Total.	Serial no.	Particulars.	Amount.	Total.
1	2	3	4	5	6	7	8
		Rs. a. p.	Rs. a. p.			Rs. a. p.	Rs. a. p.
1	Share Capital :—						
	(a) Authorised—			1	Land and building	5,075 4 0	
	(i) 1,000 Preference shares of Rs. 25 each.	25,000 0 0			Less depreciation at 5 per cent ...	254 4 0	4,821 0 0
	(ii) 9,500 ordinary shares of Rs. 10 each.	95,000 0 0	1,20,000 0 0	2	Stock and Furniture :—		
	(b) Subscribed—				(i) Balance at the end of the year.	1,686 0 0	
	(i) 873 Preference shares of Rs. 25 each.	21,825 0 0			Less depreciation at 10 per cent ...	169 0 0	1,517 0 0
	(ii) 7,374 ordinary shares of Rs. 10 each.	73,740 0 0	95,565 0 0		(Total depreciation up to date comes to Rs. 1,507-10-0).		
	(c) Paid up—			3	Library :—		
	(i) 873 Preference shares of Rs. 10 each.	8,730 0 0			Balance at the end of the year ...	99 8 0	
	(ii) 7,374 ordinary shares of Rs. 8 each Rs. 58,992 Less call unpaid Rs. 22.	58,970 0 0	67,700 0 0		Less depreciation at 25 per cent ...	24 8 0	75 0 0
					(Total depreciation up-to-date comes to Rs. 352-9-0).		
2	Reserve fund		21,260 0 0	4	Reserve fund Investment :—		
3	Other funds :—				(i) In Provincial Bank's shares	5,200 0 0	
	(i) Building fund	8,500 0 0			(ii) In Provincial Bank as fixed deposit.	10,000 0 0	15,200 0 0
	(ii) Bad-debt fund	19,702 14 1		5	Specific Investments :—		
	(iii) Dividend equalisation fund	387 6 7½	28,650 4 8½		Savings Bank Reserve Deposit in Provincial Bank.		10,966 15 0
4	Cash Credit with Provincial Bank...		1,007 3 3	6	Other Investments :—		
5	Deposits :—				(a) In shares of the Reserve Bank of India.	4,500 0 0	
	(a) Fixed—				(b) In fixed deposit account with Imperial Bank of India, Cuttack.	5,500 0 0	10,000 0 0
	(i) By Members	57,132 15 3		7	Land Purchased from Society members (at cost).		12,375 15 8
	(ii) By Non-members—			8	Investment in running Societies :—		
	Local	3,74,564 12 11			(i) Overdue	4,01,551 10 0	
	Foreign	13,269 11 0			(ii) Not-Overdue	80,609 15 5	4,82,161 9 5
	(iii) Societies	3,664 2 0	4,48,631 9 2	9	Investment held in suspense being the value of land purchased by Societies.		8,497 8 7
	(b) Savings Bank—			10	Cash credit with Radhanath Co-operative Press Society.		4,601 3 0
	(i) By Members	10,205 1 6		11	Investment in Liquidated Societies :—		
	(ii) By Non-members (Local) ...	75,742 8 7			(a) Loan	21,130 5 0	
	(iii) Societies	7,392 8 11	98,340 3 0		(b) Cash Credit	18,967 8 10	40,097 13 10
6	Other Deposits :—			12	Interest earned but not received :—		
	(i) Security deposit of staff ...	4,239 12 0			(a) Overdue including Rs. 9351-5-0 due from liquidated Co-operative Societies.	88,061 7 0	
	(ii) Provident fund deposit ...	12,368 2 0	16,607 14 0		(b) Not overdue including due on other investments.	39,640 13 0	1,27,702 4 0
7	Interest due but not paid :—			13	Loan against fixed deposit ...		19,610 0 0
	(a) Due for the period from 1st June 1935 to 31 December 1935.	15,708 0 0		14	Advances recoverable from Individuals :—		
	(b) Interest due up to 31st May 1935 not paid till the close of the year.	1,333 12 9	17,041 12 9		(i) From staff and others for Bank's business.	1,088 13 7	
8	Dividend unpaid		22 0 0		(ii) From staff against Provident Fund.	247 0 0	
9	Dues payable to Federation :—				(iii) From Execution Section ...	214 7 6	
	(i) On behalf of Societies ...		3,282 14 0		(iv) From Liquidators	2,785 12 0	
10	Outstanding charges :—				(v) From Liquidation Section for auction purchase of lands.	30 0 0	4,368 1 1
	(i) Salary of staff	532 7 0					
	(ii) Travelling allowance of staff	474 1 3					
	(iii) Travelling allowance of Directors.	203 6 0					
	(iv) House Rent	60 0 0					
	(v) Provident Fund Contribution	15 8 6					
	(vi) Postage and Telegram ...	12 6 3					
	(vii) Contingencies	17 15 9					
	(viii) Printing and Stationery ...	1 8 0					
	(ix) Repairs and Renewals ...	64 7 3	1,381 12 0				

The Cuttack Central Co-operative Bank Limited. Balance Sheet as on 31st December 1935.

Capital and Liabilities.				Properties and Assets.			
Serial no.	Particulars.	Amount.	Total.	Serial no.	Particulars.	Amount.	Total.
1	2	3	4	5	6	7	8
		Rs. a. p.	Rs. a. p.	15	Advance Recoverable from Societies:—	Rs. a. p.	Rs. a. p.
11	Other Items:—				(i) Federation contribution of societies.	4,719 5 6	
	(i) Provision for leave salary ...	2,579 0 0			(ii) Magazine Account ...	306 12 8	
	(ii) Income-tax Payable ...	8 0 0			(iii) For legal expenses ...	8,127 15 7	
	(iii) Provisional Pay cut ...	305 0 0			(iv) Agricultural Advance ...	6 0 0	13,160 1
	(iv) Provisional travelling allowance cut.	105 15 0					
	(v) Suspense Account ...	931 6 0		16	Other Items:—		
	(vi) Rebate allowed by Federation on Federation contribution of societies for payment.	1,094 4 0	5,026 9 0		(a) Divident Receivable from Reserve Bank of India.	118 2 0	
12	Bills Payable:—				(b) Paid Accountant Contribution Recoverable.	335 10 0	453 12
	Pallmangal contribution for 1933 payable to its creditor after realisation.	...	293 0 0	17	Stock in hand:—		
13	Profit and loss account (Distributable):—				(i) Saleable Forms ...	163 5 1	
	Profit brought forward including non-distributable profit of last year.	46,833 15 11			(ii) Saleable Stock ...	54 13 0	
	Add net profit of the year ...	16,379 7 8			(iii) Saleable articles ...	28 14 6	247 0 7
		63,213 7 7		18	Cash and Bank Balance:—		
	Less Profit not distributable being overplus interest.	63,213 7 7	Nil.		(i) With Honorary Treasurer ...	4,421 13 7	
14	Non distributable profit	...	63,213 7 7		(ii) Permanent Advance ...	40 0 0	
					(iii) Current Account in Imperial Bank, Cuttack.	7,137 5 11	
					(iv) Savings Bank Deposit in Imperial Bank, Cuttack.	65 11 1	11,664 14 7
	Grand Total	...	7,67,518 9 6		Grand Total	...	7,67,518 9

We hereby certify that to the best of our belief and knowledge the Balance Sheet above set forth represents the true and correct position of Bank.

H. C. BOSE,
Accountant.

R. C. DAS,
Honorary Secretary.

I have audited the above Balance Sheet and have obtained all the information I have required. Subject to my separate audit note, which should be made available to the share-holders, I am of opinion that the above Balance Sheet is properly drawn up so as to exhibit a true and correct view of the Bank's affairs according to best of my information and explanations given to me and as shown by the books of the Bank.

CUTTACK:
The 23rd November 1936.

C. S. PATNAIK,
Assistant Auditor, Co-operative Societies.